

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 228/GT/2013

Date: 5.2.2014

To

The Chief Engineer (Commercial)
NHPC Ltd.
NHPC Office Complex, Sector-33
Faridabad-121 003

Sir,

Subject : Petition No. 228/GT/2013: Tariff petition of Parbati HE project, Stage-III for the period from the anticipated date of commercial operation till 31.03.2014

This petition had been filed on 28.3.2013 with the anticipated DOCO of Units-I and II of the generating station as 16.4.2013. Subsequently, vide affidavit dated 8.10.2013 it was informed that Units-I and II were scheduled to be commissioned on 31.10.2013.

2. Regulation 5(1) of the 2009 Tariff Regulation provides that the generating company can make an application for determination of tariff in respect of the units of the generating stations which are projected to be completed within the six months from the date of application.

3. Since the units of the generating station have not achieved commercial operation till date and the six months period had elapsed, I am directed to request you that the tariff petition dated 28.3.2013 shall be amended through an Interlocutory Application, taking into consideration the declaration of commercial operation of the units of the generating stations, with copies to the respondents.

3. Also, the following information on affidavit shall be submitted in the said amended petition:-

- (a) The status of the actual unit wise COD/station COD.
- (b) Date and amount of drawal of loan with documentary proof.
- (c) Copies of Loan Agreement (of all loan) signed with different bankers.
- (d) Changes in cost due to changes in COD of the unit, if any.

4. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)